

**DIVISION BENCH**

**ITEM NO.125**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.84/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S LYCORIN CARE PVT. LTD. V/S ROC, KANPUR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE *: For the Petitioner*  
Sh. Krishna Dev Vyas, Adv. *: For the RoC*  
Sh. Krishna Agarwal, Sr. SC. *: For the I.T. Deptt.*

**ORDER**

None present for the Petitioner. However, Ld. Counsels representing the ROC as well as the Income Tax Department are present.

- 1.** Ld. Counsel representing the ROC seeks and is granted two weeks time to file the report by serving an advance copy to the other side.
- 2.** The report on behalf of Income Tax Department has already been filed.
- 3.** Since, there is no representation today on behalf of the petitioner, therefore in the interest of justice, the matter is adjourned for further hearing on 1<sup>st</sup> August, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*